

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/96 (Pt.)/340/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Susmita Phukan Khaund,
District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the 24th January, 2022

Sub: **Casual leave.**

Ref:- Your letter No. DJL/456/2022 Date 20.01.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 24.01.2022 along with station leave permission from the evening of 21.01.2022, till the morning of 27.01.2022**, has been granted. The Addl. Sessions Judge cum Special Judge (POCSO), Lakhimpur, North Lakimpur and in her absence, the Addl. District and Sessions Judge, FTC, Lakhimpur, North Lakhimpur in his absence, the Civil Judge & Asstt. Sessions Judge, Lakhimpur, North Lakhimpur and in his absence the Chief Judicial Magistrate, Lakhimpur, North Lakhimpur would remain in charge of your Court and office.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-28/96(Pt.)/341/A, dated , 24-01-2022

Copy to:

1. The Project Manager, Gauhati High Court.


24/1/22
JT.REGISTRAR(VIGILANCE)

Pdoo